

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 362 OF 2009

Monday, this the 8th day of June, 2009.

CORAM:

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

**C.P.Mullakoya (Subject Matter Specialist)
Krishi Vijyan Kendra, Farm Science Centre
Kiltan Island, U.T of Lakshadweep ...** **Applicant**

(By Advocate Mr. R.Ramdas)

versus

- 1. The Administrator
Union Territory of Lakshadweep
Kavaratti**
- 2. The Secretary (Services)
Lakshadweep Administration (Secretariat)
Kavaratti, U.T of Lakshadweep**
- 3. The Director of Agriculture
Directorate of Agriculture
Kavaratti Island, U.T of Lakshadweep ...** **Respondents**

(By Advocate Mr. S.Radhakrishnan)

The application having been heard on 08.06.2009, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

The applicant is presently working as Subject Matter Specialist, Krishi Vijyan Kendra under the Agricultural Department of Lakshadweep Administration in Kiltan Island. In response to Annexure A-1 notification dated 22.09.2008 calling for application on deputation basis for the post of Coconut Development Officer, the applicant filed his application. Initially the Administration vide Annexure A-2 Office

Memorandum asked for fresh applications in duplicate alongwith the relevant documents as the earlier application submitted by the applicant was stated to have been unfortunately misplaced. The applicant made available fresh application forms as called for. Thereafter there has been n o response from the respondents. The applicant had on 16.03.2009 requested the Administrator to intervene and take necessary action to fill up the post of Coconut Development Officer at the earliest. Annexure A-3 refers.

2. Counsel for applicant submitted that this is the case wherein all that the respondents has to do is to forward the application received by them in response to the advertisement to the UPSC for their recommendations, as done in the past; if the above drill has not been performed by the respondents the applicant could be satisfied if a direction to that extent is given.

3. Counsel for respondents submits that if the applications have not been sent by the Department to the UPSC, such an order be passed, so that action could be taken by the Administrator.

4. We find from the application that the applicant has prayed for a direction to the 1st respondent to consider and pass appropriate orders on Annexure A-3 representation dated 16.03.2009. As there is no objection from the other side, this OA is therefore disposed of with a direction to respondents to consider the representation of the applicant vide Annexure A-3 and inform the applicant of the decision taken in this

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regard. We make it clear that we have not expressed any opinion, the suitability or otherwise of the applicant to the post applied for.

5. OA is disposed of. No costs.

Dated, the 8th June, 2009.

trm —
K.NOORJEHAN
ADMINISTRATIVE MEMBER


Dr.K.B.S.RAJAN
JUDICIAL MEMBER

vs